

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 249
(IB)-26(PB)/2019

IN THE MATTER OF:

Mohit Gupta Applicant/petitioner
v.
Shree Vardhman Infraheight Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Aditya Parolia, Mr. Piyush Singh, Advts.
For the Respondent(s): Mr. Samanth Ghai, Proxy counsel

ORDER

Arguments heard. Order reserved.

—Sd—

(M.M.KUMAR)
PRESIDENT

—Sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)